

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

CONC No. 4449 of 2025

(SMT SHEELA SEN Vs SHRI VIVEK PROWAL AND OTHERS)

Dated : 10-09-2026

Ms. Kavita Gupta - Advocate with Shri Vidya Prasad - Advocate for the petitioner.

As per order of Registrar J-I dated 09.12.2025, the notices appear to have been served on the respondents in September 2025.

The Collector, District Sagar has sent a letter to this Court dated 03.12.2025, informing the Registry of this Court that Tehsildar, Sagar City has been appointed as a Contact Officer to take care of this contempt petition.

It, therefore, appears that both the respondents are fully aware of pendency of this contempt petition, and they have even written a letter to the Registry of this Court but have not cared to enter appearance before this Court by engaging any counsel nor have filed any compliance report.

The aforesaid act of the respondents depicts a very sorry state of affairs in the administration of the State Government, whereby they have adopted an absolute inertia in the matter of contempt petitions and they simply write letter to the Registry of this Court informing about appointment of a Contact Officer, but thereafter do not engage a counsel nor file any compliance report.

Therefore, this court has no option but to issue arrest warrants against the respondents.

Let arrest warrants be issued against the respondents which shall be executed by Commissioner of Police, Bhopal and Superintendent of Police, Sagar respectively for respondents No. 1 and 2.

These authorities will ensure presence of these respondents before this Court on 21.09.2026.

List the case on **21.09.2026**.

(VIVEK JAIN)
JUDGE

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